

Counter-terrorism policy

1573. SHRI K. RAMA MOHANA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government are preparing a new Counter-terrorism policy;

(b) if so, what are the reasons for having a new policy when there is Act like POTA;

(c) whether the Ministry has consulted the National Security Council on the proposed Policy; and

(d) if so, what is the reaction of the N.S.C. on the proposed policy?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) No, Sir.

(b) to (d) Does not arise.

Intelligence reports on communal riots in Gujarat

1574. PROF. ALKA BALRAM KSHATRIYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that intelligence reports of the Gujarat Government have proved that communal riots in the State have been organised by the VHP and Bajrang Dal;

(b) whether it is also a fact that top officials of intelligence department have been transferred because they also mentioned in the report that Chief Minister has provoked elements hatered spreading and delivered objectionable speeches against the minorities; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) Under the provisions of the Commission of Inquiry Act, 1952 the State Government has set up a Commission of Inquiry consisting of Justice G.T. Nanavati as Chairman and Justice K.G. Shah as member to inquire into the "facts, circumstances and the cause of events" of incidents of burning of Sabarmati Express train and subsequent incidents of violence in the State. The role of any

organization in the recent communal riots in Gujarat is also under enquiry by the Commission.

(b) and (c) As per the report received from the Government of Gujarat the transfer of Police officers including the officers of State Intelligence Branch were done in public interest.

Persons killed in terrorist activities in Jammu and Kashmir

†1575. SHRI KALRAJ MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of innocent persons killed in terrorist activities in Jammu and Kashmir during the years 2000-2001 and 2001-2002;

(b) whether any relief was provided to the families of the deceased persons by Government;

(c) if so, details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) As per reports received from the Government of Jammu & Kashmir, the number of civilians killed in terrorist activities during the years 2000, 2001 and 2002 are 847, 996 and 907 respectively (the figure for 2002 is upto 15th November. The figure for civilians includes SPOs and volunteer members of VDCs also).

(b) to (d) The State Government of Jammu & Kashmir provides ex-gratia relief to victims of terrorist violence for loss of life or injury as per norms prescribed as follows:

(1) Rs. one lakh to next-of kin in case of death;

(2) Rs. 75,000/- for permanent disability;

(3) Rs. 5,000/- for grievous injury; and

(4) Rs. 1,000/- for minor injury.

†Original notice of the question was received in Hindi.